

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 551/MP/2025

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003, read with Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for seeking approval of input price of coal supplied from the Amelia coal mine to the end use generating station for the period from the date of commercial operation, i.e. 18.2.2025 to 31.3.2029.

Petitioner : THDCIL

Respondents : UPPCL & 5 Ors.

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Ms. Rupinder Kaur, Advocate, THDCIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it has filed the additional information sought by the Commission vide ROP of the hearing dated 24.6.2025, but no reply has been filed by the parties.

2. None appeared on behalf of the Respondents, despite notice.
3. The Petitioner is directed to submit the following additional information by **18.2.2026**, after serving a copy to the Respondents:
 - i. *The scheduled date vis-à-vis the actual date of completion of the milestone activities associated with the integrated mine, along with the supporting documents. The scheduled CoD of the integrated mine as per the Investment Approval/ Mine Plan. The scheduled date of DOCP and CoD as per the Mining Plan.*
 - ii. *Approved full mine plan clearly indicating the year-wise ATQ.*
 - iii. *Copy of an agreement executed with MDO for the integrated coal mine. Also, a soft copy (MS Word) of the same may be provided.*
 - iv. *Detailed information regarding the scope of works under the Petitioner, works assigned to MDO, the facilities provided by the Petitioner and the facilities created by MDO.*
 - v. *The details of the relevant heads under which the different add cap works are covered in the IA, and to submit the approval for any increased cost, if applicable, along with the auditor-certified copy of the ACE at the time of truing-up.*
 - vi. *It has been noticed that in the case of Bond Series IX Loan, initially Rs. 129 Crore was allocated to Amelia and on reallocation of the loan, Rs. 120 Crore was transferred to another project. Please clarify the initial date of the sanction and the date of transfer.*



vii. The editable soft copy of the detailed calculation of IDC, including date and amount of drawal, date of repayment, rate of interest, etc.

4. The Respondents are permitted to file their replies on or before **6.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **18.3.2026**.
5. The matter shall be listed for hearing on **24.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

